

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs
Directorate of Revenue Intelligence

Notification No. 19/2019-Customs (N.T./CAA/DRI)

New Delhi, dated 22nd April 2019

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Principal Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No. 25/2018-Customs (N.T./CAA/DRI) dated 16.11.2018 published vide S.O. 5770 (E) dated 16.11.2018.

In the Table to the said notification, against serial number 17, in column 3, for the existing entry, “F. No. DRI/KZU/CF/Enq-54 (Int-42)/2016 dated 25.10.2018 read with corrigendum dated 05.03.2019” may be read, and in column 4 and column 5 against the serial number 17, for the words “Principal Commissioner/ Commissioner of Customs, Nhava Sheva-IV, Mumbai Zone-II, Jawaharlal Nehru Custom House, Raigad”, wherever occurring, shall be read as “Principal Commissioner/ Commissioner of Customs, Nhava Sheva-II, Mumbai Zone-II, Jawaharlal Nehru Custom House, Raigad”.

[F. No. DRI/HQ-CI/50D/CAA-22/2018-CI]

(SUCHETA SREEJESH)
ADDITIONAL DIRECTOR

Copy forwarded for information and updation of record

- 1. Principal Commissioner/ Commissioner of Customs, Drawback, Nhava Sheva-II, Mumbai Zone-II, Jawaharlal Nehru Custom House, Raigad w.r.t. his letter F. No. CC(NS-II)/MRM-01/2017-18, JNCH dated 18.03.2019.**
- 2. Additional Director General, Directorate of Revenue Intelligence, Kolkata Zonal Unit with the request to inform noticee to the show cause notice dated 25.10.2018 regarding appointment of new Common Adjudicating Authority. It is requested to send the case files alongwith copy of SCN, RUD and acknowledgement to the new Common Adjudicating Authority appointed.**